

ITEM NO.3

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).9942/2019

(Arising out of impugned final judgment and order dated 18-12-2018 in CCN No.4810/2014 passed by the High Court of Judicature at Allahabad)

MADHAV RAM

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(ONLY I.A. NO. 164161 OF 2019 (APPLICATION FOR BAIL) IN SLP(CRL.)NO. 9945 OF 2019 IS LISTED)

WITH

SLP(Cr1) No. 9945/2019 (II)

(FOR

FOR GRANT OF BAIL ON IA 164161/2019

IA No. 164161/2019 - GRANT OF BAIL)

Date : 22-11-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Purushottam Sharma Tripathi, Adv.
Mr. Randhir Kumar Ojha, AOR
Mr. Mukesh Kumar Singh, Adv.
Mr. Purushottam Sharma, Adv.
Mr. Saddam Hussain, Adv.
Mr. Shantanu J., Adv.

Mr. T. N. Singh, AOR
Mr. Vikas K. Singh, Adv.

Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Mr. T. N. Singh, AOR
Mr. Vikas K. Singh, Adv.

Mr. Randhir Kumar Ojha, AOR

Mr. Sanjay Kumar Tyagi, AOR
Mr. Divyanshu Rai, Adv.
Mr. Alok Kr. Pandey, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

**In view of letter circulated by learned counsel for the
State of Uttar Pradesh seeking an adjournment on the ground of
filing counter affidavit, let these matters be listed after one
week.**

**(SATISH KUMAR YADAV)
AR-CUM-PS**

**(RAJ RANI NEGI)
ASSISTANT REGISTRAR**